## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL Allahabad Bench, Allahabad.

Dated: Allahabad, this 7th day of November, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, VC Hon'ble Mr. S. Dayal, A.M.

Civil Contempt Application no. 70 of 1998

in

Original Application No; 166 of 1995

Smt. Surajmani Devi,
w/o late S.N. Singh,
r/o Dighwat, PO Dighawat,
District Varanasi.
(By Advocate Sri S.K.Dey) . . . . Applicant
Versus

Sii M.K. Agarwal,

Divisional Railway Manager,

Eastern Railway,

Mughalsarai, District Varanasi.

(By Advocate Sii A.K. Gaur)

Respondent.

ORDER (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, VC)

This application for initiating contempt proceedings against the respondents has been filed, alleging disobedience of the order of this Tribunal dated 3rd October, 1997 passed in OA No.166/95. By the aforesaid order, the respondents were directed to conclude inquiry within a period of 3 months from the date of receipt of the order. Sri A.K. Gaur, counsel for the respondents, stated that the order has already been complied with. Along with the Counter Affidavit, a copy of the order dated 11th March, 1998 has been enclosed, which shows



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with and the inquiry has been concluded. In spite of several opportunities, no Rejoinder Affidavit has been filed, disputing the fact that the order has been complied with.

3. Under the aforesaid circumstances, no case of contempt is made out. This application is dismissed. Notices are discharged. No order as to costs.

A.M.

V. C.